

INTERIM BAIL APPLICATION

**Interim Bail of Lakhan Verma
FIR No.:30/2020
PS: Rajinder Nagar
U/s: 307, 387, 452, 120B, 34 IPC**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Learned counsel for applicant through VC.

Further, SI Srinivas present through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based on interim bail criteria filed through counsel.

3. Reply filed by SI Srinivas.

4. Heard.

5. As per reply filed there is no involvement of such accused in any criminal matter. Such accused is in JC for more than 6 months. As such, in view of the criteria of Hon'ble High Powered Committee meeting dated 04/05/2021 based on clause 'ix', **he is granted interim bail on for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.**

6. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :*

: 2 :

- i) applicant shall not flee from the justice;*
- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN KUMAR KASHYAP
Digitally signed by NAVEEN KUMAR KASHYAP
Date: 2021.05.20 19:33:19 +05'30'

(Naveen Kumar Kashyap)

Vacation Judge/ASJ-04(Central)Delhi/20/05/2021

INTERIM BAIL APPLICATION

**Interim Bail of Vineet Kumar
FIR No.:113/2019
PS: Sadar Bazar
U/s: 307, 324, 34 IPC**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Learned counsel for applicant through VC.

Further, SI Vijay Kumar present through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based on interim bail criteria filed through counsel.

3. Heard.

4. It is orally argued by SI Vijay Kumar that there is no criminal involvement of present accused. Further, such accused is in JC for more than 6 months. As such, in view of the criteria of Hon'ble High Powered Committee meeting dated 04/05/2021 based on clause 'ix', *he is granted interim bail on for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.*

5. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :*

: 2 :

- i) applicant shall not flee from the justice;*
- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

6. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

7. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN KUMAR KASHYAP
Digitally signed by NAVEEN KUMAR KASHYAP
Date: 2021.05.20 19:33:53 +05'30'

(Naveen Kumar Kashyap)
Vacation Judge/ASJ-04(Central)Delhi/20/05/2021

INTERIM BAIL APPLICATION

**Interim Bail of Vineet Kumar
FIR No.:113/2019
PS: Sadar Bazar
U/s: 307, 324, 34 IPC**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V/DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Learned counsel for applicant through VC.

Further, SI Vijay Kumar present through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based on interim bail criteria filed through counsel.

3. Heard.

4. It is orally argued by SI Vijay Kumar that there is no criminal involvement of present accused. Further, such accused is in JC for more than 6 months. As such, in view of the criteria of Hon'ble High Powered Committee meeting dated 04/05/2021 based on clause 'ix', *he is granted interim bail on for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.*

5. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :*

: 2 :

- i) applicant shall not flee from the justice;*
- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

6. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

7. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN KUMAR KASHYAP
Digitally signed by NAVEEN KUMAR KASHYAP
Date: 2021.05.20 19:33:53 +05'30'

(Naveen Kumar Kashyap)
Vacation Judge/ASJ-04(Central)Delhi/20/05/2021

: 1 :

INTERIM BAIL APPLICATION

**Interim Bail of Rajesh Kumar Meena
FIR No.:210/2019
PS: Kamla Market
U/s: 328, 329, 34 IPC**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Learned counsel for applicant through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based criteria filed on behalf of applicant moved through counsel.

3. Reply filed by the IO.

4. Heard.

5. It is stated that accused is in JC since 04/10/2020. As such, there is more than 6 months. Further, as per reply filed by IO dated Mahesh Kumar dated 21/05/2021, there is no other criminal involvement of the present accused. Therefore, having regard to the relaxed criteria of Hon'ble High Powered Committee meeting dated 04/05/2021 based on clause 'v', *he is granted interim bail for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.*

6. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :*

: 2 :

- i) applicant shall not flee from the justice;*
- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20 19:34:22
+05'30'

(Naveen Kumar Kashyap)

Vacation Judge/ASJ-04(Central)Delhi/20/05/2021

INTERIM BAIL APPLICATION

**Interim Bail of Rajesh Kumar Meena
FIR No.:210/2019
PS: Kamla Market
U/s: 328, 329, 34 IPC**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V/DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Learned counsel for applicant through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based criteria filed on behalf of applicant moved through counsel.

3. Reply filed by the IO.

4. Heard.

5. It is stated that accused is in JC since 04/10/2020. As such, there is more than 6 months. Further, as per reply filed by IO dated Mahesh Kumar dated 21/05/2021, there is no other criminal involvement of the present accused. Therefore, having regard to the relaxed criteria of Hon'ble High Powered Committee meeting dated 04/05/2021 based on clause 'v', *he is granted interim bail for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.*

6. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :*

: 2 :

- i) applicant shall not flee from the justice;*
- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20 19:34:22
+05'30'

(Naveen Kumar Kashyap)

Vacation Judge/ASJ-04(Central)Delhi/20/05/2021

INTERIM BAIL APPLICATION

Interim Bail of Yunus

FIR No.:142/2017

PS: Lahori Gate

U/s: 395, 397, 412 IPC & 25, 27 Arms Act

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Learned counsel for applicant through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based criteria filed on behalf of applicant moved through counsel.

3. It is further stated that accused is not having other criminal record. As such he be granted interim bail.

4. Medical status report dated 17/05/2021 of accused is filed by Medical Officer, Jail Dispensary. The same is perused.

5. Heard.

6. As per report, accused appears to be suffering from the ailment relating to Asthma and connected issues. Further, offence in question is 395 IPC alongwith other sections. As such present accused is covered under clause 'vii' of HPC. Therefore, having regard to the criteria of Hon'ble High Powered Committee meeting dated 11/05/2021 based on clause 'vii', **he is granted interim bail for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.**

7. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :*

i) applicant shall not flee from the justice;

: 2 :

- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

8. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

9. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
19:36:34 +05'30'

(Naveen Kumar Kashyap)
Vacation Judge/ASJ-04(Central)Delhi/20/05/2021

INTERIM BAIL APPLICATION

Interim Bail of Yunus

FIR No.:142/2017

PS: Lahori Gate

U/s: 395, 397, 412 IPC & 25, 27 Arms Act

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Learned counsel for applicant through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based criteria filed on behalf of applicant moved through counsel.

3. It is further stated that accused is not having other criminal record. As such he be granted interim bail.

4. Medical status report dated 17/05/2021 of accused is filed by Medical Officer, Jail Dispensary. The same is perused.

5. Heard.

6. As per report, accused appears to be suffering from the ailment relating to Asthma and connected issues. Further, offence in question is 395 IPC alongwith other sections. As such present accused is covered under clause 'vii' of HPC. Therefore, having regard to the criteria of Hon'ble High Powered Committee meeting dated 11/05/2021 based on clause 'vii', **he is granted interim bail for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.**

7. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :*

i) applicant shall not flee from the justice;

: 2 :

- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

8. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

9. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
19:36:34 +05'30'

(Naveen Kumar Kashyap)
Vacation Judge/ASJ-04(Central)Delhi/20/05/2021

Bail Application No.: 2287/2021
FIR No.:166/2018
PS: EOW Cell
State Vs Deepak Kumar Malhotra

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Learned counsel for the applicant through VC.

No time is left.

Put up for further arguments for **21/05/2021**.

NAVEEN
KUMAR
KASHYAP

Digitally signed
by NAVEEN
KUMAR
KASHYAP
Date: 2021.05.20
18:40:33 +0300

(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021

IN THE COURT OF SH. NAVEEN KUMAR KASHYAP
ADDITIONAL SESSIONS JUDGE-04: CENTRAL:
TIS HAZARI COURTS: DELHI

Bail Application No.: 2272/2021
State Vs Himanshu Khurana
FIR No. 223/2021
P. S. Sarai Rohilla
U/s: 420, 269, 188, 34, 120B IPC
S. 3 of Epidemic Disease Act, 1897
S.(3) (7) of Essential Commodities Act, 1955

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

19/05/2021

Present: Mr. Pawan Kumar, Learned Addl. PP for State through VC.

Learned counsel for applicant through VC.

Further clarification given today .

Vide this order, separate regular bail applications u/s 439 Cr.PC dated 04/05/2021 filed by these applicant **Himanshu Khurana** through counsel are disposed of.

It is stated that applicant that role of present accused is even lesser than the role of 3 co-accused who have already been granted bail; that except section 420 IPC, all other offences involved are bailable. It is further argued that case of the accused is covered by the directions of Hon'ble Supreme Court in the famous case of **Arnesh Kumar** which are specifically reiterated by Hon'ble Supreme Court in order dated 07/05/2021 in Suo Motu Writ Petition (C) No. 1/2020.

On the other hand, it is argued on behalf of State that in the present pandemic situation, accused was taking benefit and in a well planned conspiracy were trying to sell Oxygen concentrators and other related items at a huge price and were further hoarding the same. It is further argued that accused are influential person and may threaten the witnesses and tamper the evidence. But it is stated by the IO that now provisions of Essential Commodity Acts are removed on the advise of senior officers.

I have heard both the sides through webex and gone through the record.

In the present case, the maximum punishment of the offences alleged against the present accused is 7 years. 3 of the co accused already granted bail. It is a matter of record that accused is in JC for more than 15 days . Further nothing remains to be recovered at his instance. In fact, the period for seeking police remand is already over . Further, the case of the accused is covered even by the guidelines of Judgment of *Arnesh Kumar* which are again pointed out specifically by Hon'ble Supreme Court in the order dated 07/05/2021 in WP(C) 01/2020 . Further no purpose would be served by keeping the accused in JC. Further there is presumption of innocence in our criminal system. Further there is no other criminal involvement of present accused persons. Further, accused persons have roots in society. In such facts and circumstances, present the accused person is granted regular bail subject to furnishing of personal bond in the sum of **Rs. 50,000/- with one sound surety of like amount**, subject to the satisfaction of the learned Trial court and the following additional conditions:

- i) That he will appear before IO / Trial Court as and when called as per law.***
- ii) He will not indulge in any kind of activities which are alleged against him in the present case.***
- iii) That he will not leave India without permission of the Court.***
- iv) He will not threaten the witness or tampering with evidence.***

It is clarified that in case if the applicant/ accused is found to be violating any of the above conditions, the same shall be a ground for cancellation of bail and the State shall be at liberty to move an application for cancellation of bail.

I may observe that certain guidelines had been laid down by the Hon'ble Delhi High Court in the case of “***Ajay Verma Vs. Government of NCT of Delhi***” WP (C) **10689/2017 dated 08.03.2018** wherein it was observed and I quote as under:

“..... The trial courts should not only be sensitive but extremely vigilant in cases where they are recording orders of bail to ascertain the compliance thereof.....When bail is granted, an endorsement shall be made on the custody warrant of the prisoner, indicating that bail has been granted, along with the date of the order of bail.

- a) In case of inability of a prisoner to seek release despite*

an order of bail, it is the judicial duty of the trial courts to undertake a review for the reasons thereof.

b) Every bail order shall be marked on the file.

c) It shall be the responsibility of every judge issuing an order of bail to monitor its execution and enforcement.

d) In case a judge stands transferred before the execution, it shall be the responsibility of the successor judge to ensure execution.....”

I note that in the present case the bail bonds have been directed to be furnished before the Ld. Trial Court/ Ld. MM and hence in terms of the above observations, the Ld. MM is impressed upon to inform this court about the following:

- 1. The date on which conditions imposed by this court are satisfied;*
- 2. The date of release of prisoner from jail;*
- 3. Date of ultimate release of prisoner in case the prisoner is in jail in some other case.*

The copy of this order be sent to **Ld. MM** and also to the **Superintendent Jail** who shall also inform this court about all the three aspects as contained in the para herein above. The Superintendent Jail is also directed to inform this court if the prisoner is willingly not furnishing the personal bond or in case if he is unable to furnish the surety or any other reason given by the prisoner for not filing the bonds. One copy of this order be also sent to the **SHO Concerned** to ensure compliance.

The bail application is accordingly disposed off. Learned counsel for applicant is at liberty to obtain order through electronic mode. Further copy of this order be sent to concerned Jail Superintend, IO / SHO. Copy of order be uploaded on website.

The observations made in the present interim bail application order are for the purpose of deciding of present application and do not affect the factual matrix of the investigation of the present case which is separate issue as per law.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR KASHYAP
Date: 2021.05.20 20:34:11
+05'30'

(NAVEEN KUMAR KASHYAP)

Vacation Judge/ASJ-04(Central/Delhi/20/05/2021)

IN THE COURT OF SH. NAVEEN KUMAR KASHYAP
ADDITIONAL SESSIONS JUDGE-04: CENTRAL:
TIS HAZARI COURTS: DELHI

Bail Application No.: 2409
State Vs Mohd. Shakil
FIR No. 264/2020
P. S. Rajinder Nagar
U/s: 25, 54, 59 Arms Act

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20/05/2021

Present: Mr. Pawan Kumar, Learned Addl. PP for State through VC.

Ms. Tabassum, learned counsel for applicant / accused through VC.

IO Ravi Shankar Tyagi is also present through VC.

Vide this order, regular bail applications u/s 439 Cr.PC dated 18/05/2021 filed by applicant Mohd. Shakil through counsel is disposed of.

It is stated that applicant was arrested on 25/12/2020; that the allegations are false and frivolous and no custodial interrogation of accused is required; that trial of the present case is likely to be delayed; further in view of Covid-19 pandemic; that his earlier bail application was rejected; that he is having minor children and wife to look after; that he belongs to a poor family and is the sole bread earner in his family. It is further argued that case of the accused is covered by the directions of Hon'ble Supreme Court in the famous case of **Arnesh Kumar** which are specifically reiterated by Hon'ble Supreme Court in order dated 07/05/2021 in *Suo Motu Writ Petition (C) No. 1/2020*.

On the other hand, learned Addl.PP for the State has opposed the application.

I have heard both the sides through webex and gone through the record.

It has been laid down from the earliest time that the object of Bail is to secure the appearance of the accused person at his trial by reasonable amount of Bail. The object of Bail

is neither punitive nor preventive. Deprivation of liberty must be considered a punishment unless it can be required to ensure that an accused person will stand his trial when called upon. The courts owe more than verbal respect to the principle that punishment begins after convictions, and that every man is deemed to be innocent until duly tried and duly found guilty. From the earlier times, it was appreciated that detention in custody pending completion of trial could be a cause of great hardship. From time to time, necessity demands that some unconvicted persons should be held in custody pending trial to secure their attendance at the trial, but in such case 'necessity' is the operative test. In this country, it would be quite contrary to the concept of personal liberty enshrined in the constitution that any persons should be punished in respect of any matter, upon which, he has not been convicted or that in any circumstances, he should be deprived of his liberty under Article 21 of the Constitution upon only the belief that he will tamper with the witnesses if left at liberty, save in the most extraordinary circumstances. Apart from the question of prevention being the object of a refusal of bail, one must not lose sight of the fact that any imprisonment before conviction has a substantial punitive content and it would be improper for any court to refuse bail as mark of disapproval of former conduct whether the accused has been convicted for it or not or to refuse bail to an unconvicted person for the purpose of giving him a taste of imprisonment as a lesson. While considering an application for bail either under Section 437 or 439 CrPC, the court should keep in view the principle that grant of bail is the rule and committal to jail an exception. Refusal of bail is a restriction on personal liberty of the individual guaranteed by Article 21 of the Constitution. Seriousness of the offence not to be treated as the only consideration in refusing bail : Seriousness of the offence should not to be treated as the only ground for refusal of bail. (Judgment of *Sanjay Chandra Vs. Central Bureau of Investigation*, AIR 2012 SC 830 relied).

But, the liberty of an individual is not absolute. The Society by its collective wisdom through process of law can withdraw the liberty that it has sanctioned to an individual

when an individual becomes a danger to the societal order. A society expects responsibility and accountability from the member, and it desires that the citizens should obey the law, respecting it as a cherished social norm. Therefore, when an individual behaves in a disharmonious manner ushering in disorderly thing which the society disapproves, the legal consequences are bound to follow.

Further discretionary jurisdiction of courts u/s 437 and 439 CrPC should be exercised carefully and cautiously by balancing the rights of the accused and interests of the society. Court must indicate brief reasons for granting or refusing bail. Bail order passed by the court must be reasoned one but detailed reasons touching merits of the case, detailed examination of evidence and elaborate documentation of merits of case should not be done.

At this stage , it can also be fruitful to note that requirements for bail u/s 437 & 439 are different. Section 437 Cr.P.C. severally curtails the power of the Magistrate to grant bail in context of the commission of non-bailable offences punishable with death or imprisonment for life, the two higher Courts have only the procedural requirement of giving notice of the Bail application to the Public Prosecutor, which requirement is also ignorable if circumstances so demand. The regimes regulating the powers of the Magistrate on the one hand and the two superior Courts are decidedly and intentionally not identical, but vitally and drastically dissimilar. (**Sundeep Kumar Bafna Vs. State of Maharashtra, AIR 2014 SC 1745**).

Further at this stage it can be noted that interpreting the provisions of bail contained u/s 437 & 439 Cr.P.C., the Hon'ble Supreme Court in its various judgments has laid down various considerations for grant or refusal of bail to an accused in a non-bailable offence like, (i) Whether there is any prima facie or reasonable ground to believe that the accused had committed the offence; (ii) Nature of accusation and evidence therefor, (iii) Gravity of the offence and punishment which the conviction will entail, (iv) Reasonable possibility of securing presence of the accused at trial and danger of his absconding or fleeing if released on bail, (v)

Character and behavior of the accused, (vi) Means, position and standing of the accused in the Society, (vii) Likelihood of the offence being repeated, (viii) Reasonable apprehension of the witnesses being tampered with, (ix) Danger, of course, of justice being thwarted by grant of bail, (x) Balance between the rights of the accused and the larger interest of the Society/State, (xi) Any other factor relevant and peculiar to the accused. (xii) While a vague allegation that the accused may tamper with the evidence or witnesses may not be a ground to refuse bail, but if the accused is of such character that his mere presence at large would intimidate the witnesses or if there is material to show that he will use his liberty to subvert justice or tamper with the evidence, then bail will be refused. Furthermore, in the landmark judgment of **Gurucharan Singh and others v. State** (AIR 1978 SC 179), it was held that there is no hard and fast rule and no inflexible principle governing the exercise of such discretion by the courts. It was further held that there cannot be any inexorable formula in the matter of granting bail. It was further held that facts and circumstances of each case will govern the exercise of judicial discretion in granting or refusing bail. It was further held that such question depends upon a variety of circumstances, cumulative effect of which must enter into the judicial verdict. Such judgment itself mentioned the nature and seriousness of nature, and circumstances in which offences are committed apart from character of evidence as some of the relevant factors in deciding whether to grant bail or not.

Further it may also be noted that it is also settled law that while disposing of bail applications u/s 437/439 Cr.P.C., courts should assign reasons while allowing or refusing an application for bail. But detailed reasons touching the merit of the matter should not be given which may prejudice the accused. What is necessary is that the order should not suffer from non-application of mind. At this stage a detailed examination of evidence and elaborate documentation of the merit of the case is not required to be undertaken. Though the court can make some reference to materials but it cannot make a detailed and in-depth analysis of the materials and record findings on their acceptability or otherwise which is essentially a matter of

trial. Court is not required to undertake meticulous examination of evidence while granting or refusing bail u/s 439 of the CrPC.

In the present case, the maximum punishment of the offences alleged against the present accused is 7 years. Recovery has already been affected on the spot as per the verification of the IO Ravi Shankar Tyagi. As such, he is no more required for the investigation at all. Further, the case of the accused is covered even by the guidelines of Judgment of *Arnesh Kumar* which are again pointed out specifically by Hon'ble Supreme Court in the order dated 07/05/2021 in *Suo Motu WP(C) 01/2020*. Further no purpose would be served by keeping the accused in JC. Further there is presumption of innocence in our criminal system. In such facts and circumstances, present the accused person is granted regular bail subject to furnishing of personal bond in the sum of **Rs. 5,000/- (each) with one sound surety of like amount**, subject to the satisfaction of the learned Trial court and the following additional conditions:

- i) That he will appear before IO / Trial Court as and when called as per law.*
- ii) He will not indulge in any kind of activities which are alleged against him in the present case.*
- iii) That he will not leave India without permission of the Court.*
- iv) He will not threaten the witness or tampering with evidence.*

It is clarified that in case if the applicant/ accused is found to be violating any of the above conditions, the same shall be a ground for cancellation of bail and the State shall be at liberty to move an application for cancellation of bail.

I may observe that certain guidelines had been laid down by the Hon'ble Delhi High Court in the case of ***“Ajay Verma Vs. Government of NCT of Delhi” WP (C) 10689/2017 dated 08.03.2018*** wherein it was observed and I quote as under:

“..... The trial courts should not only be sensitive but extremely vigilant in cases where they are recording orders of bail to ascertain the compliance thereof.....When bail is granted, an endorsement shall be made on the custody warrant of the prisoner, indicating that bail has been granted, along with the date of the order of bail.

- a) In case of inability of a prisoner to seek release despite an order of bail, it is the judicial duty of the trial courts to*

*undertake a review for the reasons thereof.
b) Every bail order shall be marked on the file.
c) It shall be the responsibility of every judge issuing an order of bail to monitor its execution and enforcement.
d) In case a judge stands transferred before the execution, it shall be the responsibility of the successor judge to ensure execution.....”*

I note that in the present case the bail bonds have been directed to be furnished before the Ld. Trial Court/ Ld. MM and hence in terms of the above observations, the Ld. MM is impressed upon to inform this court about the following:

- 1. The date on which conditions imposed by this court are satisfied;*
- 2. The date of release of prisoner from jail;*
- 3. Date of ultimate release of prisoner in case the prisoner is in jail in some other case.*

The copy of this order be sent to **Ld. MM** and also to the **Superintendent Jail** who shall also inform this court about all the three aspects as contained in the para herein above. The Superintendent Jail is also directed to inform this court if the prisoner is willingly not furnishing the personal bond or in case if he is unable to furnish the surety or any other reason given by the prisoner for not filing the bonds. One copy of this order be also sent to the **SHO Concerned** to ensure compliance.

The bail application is accordingly disposed off. Learned counsel for applicant is at liberty to obtain order through electronic mode. Further copy of this order be sent to concerned Jail Superintend, IO / SHO. Copy of order be uploaded on website.

The observations made in the present interim bail application order are for the purpose of deciding of present application and do not affect the factual matrix of the investigation of the present case which is separate issue as per law.

NAVEEN KUMAR
KASHYAP

Digitally signed by NAVEEN
KUMAR KASHYAP
Date: 2021.05.20 19:40:36
+05'30'

(NAVEEN KUMAR KASHYAP)
Vacation Judge/ASJ-04(Central/Delhi/20/05/2021)

INTERIM BAIL APPLICATION

**Interim Bail of Jeevan Singh Negi @ Chikna
FIR No.:118/2017
PS: Civil Lines
U/s: 302, 201, 34 IPC**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. Sandeep Gupta, Learned LAC counsel for applicant through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based criteria filed on behalf of applicant moved through DLSA counsel.

3. It is stated that accused is in JC since 08/05/2017. Reply filed by the IO.

4. Heard.

5. As per reply dated 19/05/2021 filed by IO Inspector Ajay Sharma, there is no other involvement of the present accused. Therefore, having regard to the criteria of Hon'ble High Powered Committee meeting dated 11/05/2021 based on clause 'xii', **he is granted interim bail for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.**

6. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :*

: 2 :

- i) applicant shall not flee from the justice;*
- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN KUMAR KASHYAP
Digitally signed by
NAVEEN KUMAR KASHYAP
Date: 2021.05.20 19:25:32
+05'30'

(Naveen Kumar Kashyap)
Vacation Judge/ASJ-04(Central)Delhi/20/05/2021

INTERIM BAIL APPLICATION

Interim Bail of Jitender Bhati @ Happy

FIR No.:1360/2015

PS: Burari

U/s: 365, 302, 201, 120B, 34 IPC & 25 & 27 Arms Act

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Ms. Pallavi Dubey, Learned Counsel for applicant through VC.

Inspector Ashok is also present through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based criteria filed on behalf of applicant moved through counsel.

3. It is stated that accused is in JC for more than 02 years. Reply filed by the IO.

4. Heard.

5. As per reply filed by IO, there is no other criminal involvement of the present accused. Therefore, having regard to the criteria of Hon'ble High Powered Committee meeting dated 11/05/2021 based on clause 'xii', *he is granted interim bail for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.*

6. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also*

: 2 :

imposed on present accused for such interim bail :

- i) applicant shall not flee from the justice;*
- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20 19:26:22
+05'30'

(Naveen Kumar Kashyap)

Vacation Judge/ASJ-04(Central)Delhi/20/05/2021

INTERIM BAIL APPLICATION

Interim Bail of Naveen Uppal @ Sunny

FIR No.:106/2016

PS: Maurice Nagar

U/s: 302 IPC

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. Mukesh Kalia, Learned counsel for applicant through VC.

SI Arvind also present on behalf of SHO Maurice Nagar through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based criteria filed on behalf of applicant moved through counsel.

3. It is stated that accused timely surrendered back before the concerned Jail Superintend. Reply dated 18/05/2021 filed.

4. Heard.

5. As per reply dated 18/05/2021 filed by IO, there is no other criminal involvement of the present accused. It is stated that accused is in custody since 15/05/2016. Therefore, having regard to the criteria of Hon'ble High Powered Committee meeting dated 11/05/2021 based on clause 'xii', *he is granted interim bail for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.*

6. *In the facts and circumstances of present case and the*

: 2 :

submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :

- i) applicant shall not flee from the justice;*
- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR KASHYAP
Date: 2021.05.20 19:28:43
+05'30'

(Naveen Kumar Kashyap)
Vacation Judge/ASJ-04(Central)Delhi/20/05/2021

INTERIM BAIL APPLICATION

**Interim Bail of Seema
FIR No.:97/2012
PS: Prasad Nagar
U/s: 302, 201, 120B, 420, 419, 34 IPC**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Learned counsel for applicant through VC.

SI Sanjay Kumar on behalf of Inspector Anish Sharma who has filed present reply.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based criteria filed on behalf of applicant moved through counsel.

3. It is stated that accused is in JC for more than 02 years. Reply dated 18/05/2021 filed by the IO.

4. Heard.

5. It is further stated by such SI Sanjay Kumar that there is no previous involvement of such accused Seema in any other criminal matter. Therefore, having regard to the criteria of Hon'ble High Powered Committee meeting dated 11/05/2021 based on clause 'xii', *she is granted interim bail for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.*

6. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also*

: 2 :

imposed on present accused for such interim bail :

- i) applicant shall not flee from the justice;*
- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN KUMAR KASHYAP
Digitally signed by NAVEEN KUMAR KASHYAP
Date: 2021.05.20 19:29:17 +05'30'

(Naveen Kumar Kashyap)

Vacation Judge/ASJ-04(Central)Delhi/20/05/2021

INTERIM BAIL APPLICATION

**Interim Bail of Shanu
FIR No.:173/2013
PS: Burari
U/s: 302 IPC**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. Kamlesh Kumar, Learned LAC counsel for applicant through VC.

Inspector Ashok Kumar PS Burari through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based criteria filed on behalf of applicant moved through DLSA counsel.

3. It is stated by Inspector Ashok Kumar PS Burari that present accused was arrested in present case way back in the year 2013.

4. Heard.

5. As per record, there is no other criminal involvement of the present accused. Therefore, having regard to the criteria of Hon'ble High Powered Committee meeting dated 11/05/2021 based on clause 'xii', ***he is granted interim bail for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.***

6. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also*

: 2 :

imposed on present accused for such interim bail :

- i) applicant shall not flee from the justice;*
- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
19:29:48 +05'30'

(Naveen Kumar Kashyap)

Vacation Judge/ASJ-04(Central)Delhi/20/05/2021

INTERIM BAIL APPLICATION

**Interim Bail of Shyam @ Sonu
FIR No.:70/2018
PS: Pahar Ganj
U/s: 302, 307, 34 IPC**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. Kamlesh Kumar, Learned LAC counsel for applicant through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based criteria filed on behalf of applicant moved through counsel.

3. It is stated that accused is in JC for more than 02 years. Reply filed by the IO.

4. Heard.

5. As per reply dated 20/05/2021 filed by IO, there is no other criminal involvement of the present accused. Therefore, having regard to the criteria of Hon'ble High Powered Committee meeting dated 11/05/2021 based on clause 'xii', **he is granted interim bail for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.**

6. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :*

: 2 :

- i) applicant shall not flee from the justice;*
- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
19:30:17 +05'30'

(Naveen Kumar Kashyap)
Vacation Judge/ASJ-04(Central)Delhi/20/05/2021

INTERIM BAIL APPLICATION

**Interim Bail of Suraj Kumar
FIR No.:106/2012
PS: Kamla Market
U/s: 302, 307, 186, 353, 352 IPC**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Learned LAC counsel for applicant through VC.

Inspector Jagdeep Malik PS Burari through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based criteria filed on behalf of applicant moved through DLSA counsel.

3. Reply dated 20/05/2021 filed by IO.

4. Heard.

5. As per reply, there is no other criminal involvement of the present accused. Therefore, having regard to the criteria of Hon'ble High Powered Committee meeting dated 11/05/2021 based on clause 'xii', *he is granted interim bail for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.*

6. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :*

i) applicant shall not flee from the justice;

: 2 :

- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
19:31:03 +05'30'

(Naveen Kumar Kashyap)
Vacation Judge/ASJ-04(Central)Delhi/20/05/2021

INTERIM BAIL APPLICATION

**Interim Bail of Suraj Kumar
FIR No.:106/2012
PS: Kamla Market
U/s: 302, 307, 186, 353, 352 IPC**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Learned LAC counsel for applicant through VC.

Inspector Jagdeep Malik PS Burari through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based criteria filed on behalf of applicant moved through DLSA counsel.

3. Reply dated 20/05/2021 filed by IO.

4. Heard.

5. As per reply, there is no other criminal involvement of the present accused. Therefore, having regard to the criteria of Hon'ble High Powered Committee meeting dated 11/05/2021 based on clause 'xii', ***he is granted interim bail for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.***

6. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :*

i) applicant shall not flee from the justice;

: 2 :

- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
19:31:03 +05'30'

(Naveen Kumar Kashyap)
Vacation Judge/ASJ-04(Central)Delhi/20/05/2021

INTERIM BAIL APPLICATION

**Interim Bail of Sudhir
FIR No.:154/2020
PS: Burari
U/s: 304, 34 IPC**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Sh. Sandeep Gupta, learned LAC counsel for applicant through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based on criteria moved through DLSA.

3. Reply filed.

4. Heard.

5. As per such reply filed, there is no other criminal involvement of the present accused. Further, offence involved is 304 IPC. As such, in view of the criteria of Hon'ble High Powered Committee meeting dated 04/05/2021 clause 'viii', ***he is granted interim bail on for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.***

6. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :*

: 2 :

- i) applicant shall not flee from the justice;*
- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN KUMAR KASHYAP
Digitally signed by NAVEEN KUMAR KASHYAP
Date: 2021.05.20 19:31:36
+05'30'

(Naveen Kumar Kashyap)

Vacation Judge/ASJ-04(Central)Delhi/20/05/2021

INTERIM BAIL APPLICATION

**Interim Bail of Sudhir
FIR No.:154/2020
PS: Burari
U/s: 304, 34 IPC**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Sh. Sandeep Gupta, learned LAC counsel for applicant through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based on criteria moved through DLSA.

3. Reply filed.

4. Heard.

5. As per such reply filed, there is no other criminal involvement of the present accused. Further, offence involved is 304 IPC. As such, in view of the criteria of Hon'ble High Powered Committee meeting dated 04/05/2021 clause 'viii', ***he is granted interim bail on for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.***

6. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :*

: 2 :

- i) applicant shall not flee from the justice;*
- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN KUMAR KASHYAP
Digitally signed by NAVEEN KUMAR KASHYAP
Date: 2021.05.20 19:31:36
+05'30'

(Naveen Kumar Kashyap)

Vacation Judge/ASJ-04(Central)Delhi/20/05/2021

INTERIM BAIL APPLICATION

**Interim Bail of Bablu
FIR No.:251/2019
PS: Sarai Rohilla
U/s: 307, 341, 34 IPC**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Learned counsel for applicant through VC.

Further, SI Vinod, PS Sarai Rohilla through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based on interim bail criteria filed through counsel.

3. Reply dated 17/05/2021 filed by IO SI Vinod.

4. Heard.

5. It is further stated by SI Vinod that there is no involvement of the present accused except the present one. Further, accused is in JC since 08/08/2019. As such, it is more than criteria given in clause 'ix' of 6 months. As such, in view of the criteria of Hon'ble High Powered Committee meeting dated 04/05/2021 based on clause 'ix', ***he is granted interim bail on for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.***

6. *In the facts and circumstances of present case and the*

: 2 :

submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :

- i) applicant shall not flee from the justice;*
- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN KUMAR KASHYAP
Digitally signed by NAVEEN KUMAR KASHYAP
Date: 2021.05.20 19:32:10 +05'30'

(Naveen Kumar Kashyap)
Vacation Judge/ASJ-04(Central)Delhi/20/05/2021

INTERIM BAIL APPLICATION

**Interim Bail of Dilip Dass
FIR No.:222/2019
PS: Kotwali
U/s: 307 IPC**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. Sandeep Gupta, Learned LAC counsel for applicant through VC.

Further, SI Ram Chander Mehra, through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based on interim bail criteria filed through DLSA counsel.

3. Reply dated 20/05/2021 filed by IO.

4. Heard.

5. As per such reply filed by IO, there is no other criminal involvement of the present accused. There is no previous involvement of the present accused. Further, offence involved is 307 IPC. As such, in view of the criteria of Hon'ble High Powered Committee meeting dated 04/05/2021 based on clause 'ix', ***he is granted interim bail on for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.***

6. *In the facts and circumstances of present case and the*

: 2 :

submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :

- i) applicant shall not flee from the justice;*
- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR KASHYAP
Date: 2021.05.20 19:32:43
+05'30'

(Naveen Kumar Kashyap)
Vacation Judge/ASJ-04(Central)Delhi/20/05/2021

INTERIM BAIL APPLICATION

**Interim Bail of Dilip Dass
FIR No.:222/2019
PS: Kotwali
U/s: 307 IPC**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. Sandeep Gupta, Learned LAC counsel for applicant through VC.

Further, SI Ram Chander Mehra, through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based on interim bail criteria filed through DLSA counsel.

3. Reply dated 20/05/2021 filed by IO.

4. Heard.

5. As per such reply filed by IO, there is no other criminal involvement of the present accused. There is no previous involvement of the present accused. Further, offence involved is 307 IPC. As such, in view of the criteria of Hon'ble High Powered Committee meeting dated 04/05/2021 based on clause 'ix', ***he is granted interim bail on for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.***

6. *In the facts and circumstances of present case and the*

: 2 :

submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :

- i) applicant shall not flee from the justice;*
- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR KASHYAP
Date: 2021.05.20 19:32:43
+05'30'

(Naveen Kumar Kashyap)
Vacation Judge/ASJ-04(Central)Delhi/20/05/2021

INTERIM BAIL APPLICATION

**Interim Bail of Lakhan Verma
FIR No.:30/2020
PS: Rajinder Nagar
U/s: 307, 387, 452, 120B, 34 IPC**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Learned counsel for applicant through VC.

Further, SI Srinivas present through VC.

1. *In view of the directions given by Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 07/05/2021 and read with the directions received dated 04/05/2021 r/w 11/05/2021 of Hon'ble High Powered Committee as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. This is an application seeking interim bail based on interim bail criteria filed through counsel.

3. Reply filed by SI Srinivas.

4. Heard.

5. As per reply filed there is no involvement of such accused in any criminal matter. Such accused is in JC for more than 6 months. As such, in view of the criteria of Hon'ble High Powered Committee meeting dated 04/05/2021 based on clause 'ix', **he is granted interim bail on for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.**

6. *In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :*

: 2 :

- i) applicant shall not flee from the justice;*
- ii) applicant shall not tamper with the evidence;*
- iii) applicant shall not threaten or contact in any manner to the prosecution witnesses ,*
- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

7. *After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.*

8. **With these observations and directions, present application is allowed.** Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN KUMAR KASHYAP
Digitally signed by NAVEEN KUMAR KASHYAP
Date: 2021.05.20 19:33:19 +05'30'

(Naveen Kumar Kashyap)

Vacation Judge/ASJ-04(Central)Delhi/20/05/2021

Bail Application

**State v. Kamal
FIR NO:344/2016
PS: Darya Ganj
U/S:302,201,392,397,411,120B IPC**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state with IO Rajkumar through VC.

Ld. Counsel for accused/applicant through VC.

It is claimed by learned counsel for accused that he is covered under the guidelines dated 11.05.2021 of Hon'ble High Power Committee, particularly clause xii ,and in any criteria of more than 3 or more cases is satisfied.

On the other hand, it is stated by IO that he is involved in **three cases** including the present case. It is further stated by Ld. Addl. PP for the state that Hon'ble HPC criteria talks about the non-involvement.

Heard . At request , in any case, the copy of previous involvement be supplied to learned counsel for accused before proceeding further .

At request, put up for further arguments and further appropriate orders for 22.05.2021.

**NAVEEN
KUMAR
KASHYAP**
(Naveen Kumar Kashyap)
**ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:48:00 +05'30'

Bail Application

**State v. Ganga Sahib
FIR NO:294/2016
PS: Civil Lines
U/S:396,302,307,411,34,120B IPC**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

**Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Ld. Counsel for accused/applicant through VC.**

It is claimed by learned counsel for accused that he is covered under the guidelines dated 11.05.2021 of Hon'ble High Power Committee, particularly clause xii ,and in any criteria of more than 3 or more cases is satisfied.

On the other hand, it is stated by IO that he is involved in **three cases** including the present case. It is further stated by Ld. Addl. PP for the state that Hon'ble HPC criteria talks about the non-involvement.

Heard . At request , in any case, the copy of previous involvement be supplied to learned counsel for accused before proceeding further .

At request, put up for further arguments and further appropriate orders for 22.05.2021.

**NAVEEN
KUMAR
KASHYAP** Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:48:17 +05'30'
**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application

**State v. Karan @ Twinkle@ Hukum Singh
(applicant Ajay Rajput)
FIR NO:31/2017
PS: RPF Delhi Cantt
U/S:302,201,34 IPC**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Neel Gulia, Ld. Counsel for accused through VC.

It is claimed by learned counsel for accused that he is covered under the guidelines dated 11.05.2021 of Hon'ble High Power Committee, clause xii ,and in any criteria of more than 3 or more cases is satisfied.

On the other hand, it is stated by IO that he is involved in **three cases** including the present case. It is further stated by Ld. Addl. PP for the state that Hon'ble HPC criteria talks about the non-involvement.

Heard . At request , in any case, the copy of previous involvement be supplied to learned counsel for accused before proceeding further .

At request, put up for further arguments and further appropriate orders for 22.05.2021.

**NAVEEN
KUMAR
KASHYAP**

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:48:28 +05'30'

**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application

State v. Anish Yadav

FIR NO: 7/17

PS: Sadar Bazar

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Ld. Counsel for applicant through VC.

Heard.

It is already 4.25 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today. No time left.

At request, put up on 29.05.2021.

**NAVEEN
KUMAR
KASHYAP** Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:41:57 +05'30'

**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application of Pankaj Nagar @ Keshav s/o Arvind Nagar
FIR No.:289/2018
PS:Prasad Nagar
U/s 307, 341, 174A, IPC

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. S.G. Asthana, learned counsel for applicant through VC.

This is an application seeking interim bail on merit / facts relating to illness of the father of the accused.

Reply dated 19/05/2021 filed by SI Ram Avtar. As per such reply, accused's father is not well and the same fact is verified by SI Ram Avtar regarding such accused Pankaj Nagar from RML hospital and the documents were found to be genuine.

Heard.

In view of the same, present accused is admitted to interim bail for ***a period of 21 days from his release from JC , as there is nobody to lookafter his father which fact is also verified by the IO, subject to furnishing personal bond_and surety bond in the sum of Rs.15,000/- subject to the following conditions: Applicant shall not flee from the justice; Applicant shall not tamper with the evidence; Applicant shall not threaten or contact in any manner to the prosecution witnesses; Applicant shall not leave country without permission; Applicant shall convey any change of address immediately to the IO and the court; Applicant shall also provide her mobile number to the IO; Applicant shall mark his attendance before concerned IO ,and if he is not available then to concerned SHO, every alternative /second day through mobile by sharing his location with the SHO concerned; applicant shall further make a call, preferably by audio plus video mode to concerned IO, and if he is not available then to concerned SHO, once a week, preferably on Monday between 10 a.m. To 5 p.m. applicant***

Contd...../-

:2:

*Bail Application of Pankaj Nagar @ Keshav s/o Arvind Nagar
FIR No.:289/2018
PS:Prasad Nagar*

shall keep his such mobile number 'Switched On' at all the time and particularly between 8 am to 8 pm everyday Applicant shall keep GPS as well as Bluetooth ON on his mobile all the time during the period of such interim bail.

Applicant shall surrender before concerned Jail Superintendent after the period of 21 days from the date of release. Necessary intimation be sent to concerned Jail Superintendent accordingly. Copy of this order be also sent to IO / SHO concerned. Further, learned counsel for the applicant is also at liberty to collect the order through electronic mode. Further, a copy of this order be also sent to DLSA Central District.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:33:18 +05'30'

(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021

Bail Application

**State v. Moinuddin
FIR NO:18/2020
PS: Kashmere Gate
U/S:376/506 IPC**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

**Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
None for accused.**

No reply received from Jail Superintendent concerned. Further, soft copy in virtual form not provided by concerned court/staff/filing counter.

Put up for providing such soft copy, appearance and appropriate orders for 22.05.2021.

NAVEEN Digitally signed
by NAVEEN
KUMAR KUMAR KASHYAP
KASHYAP Date: 2021.05.20
18:48:52 +05'30'
(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021

Bail Application

**State v. Avnish
FIR NO:10/16
PS:Rajinder Nagar
U/S:302,396,120B,412,201 IPC**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

**Present: Sh. Pawan Kumar, Ld. Addl. PP for the state alongwith IO
Rajesh Kumar Jha through VC.
None for accused.**

Put up for appearance of accused and arguments in terms of previous order.

It is further stated by the IO that regular bail of the present accused is pending before Hon'ble High Court for 25.05.2021.

Put up for appropriate order on 27.05.2021.

NAVEEN Digitally signed
by NAVEEN
KUMAR KUMAR KASHYAP
KASHYAP Date: 2021.05.20
18:49:13 +05'30'
(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021

Bail Application

State v. Jasdev @ Jasvir
FIR NO: 142/2017
PS: Lahori Gate
U/S: 395,397,412,34 IPC

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
None for accused.

Put up for appearance, arguments and appropriate orders for

22.05.2021.

NAVEEN Digitally signed
KUMAR by NAVEEN
KASHYAP KUMAR KASHYAP
Date: 2021.05.20
18:49:24 +05'30'

(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021

Bail Application

State v. Gautam Jain

FIR NO: 383/2013

PS: Burari

U/S:302,363,364A,471,468A,120 B IPC

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state alongwith Insp. Ashok PS Burari is present through VC.

Sh. Amit Alok, Ld. Counsel for accused through VC.

This is an application seeking interim bail based on relaxed criteria apart from Section 302 IPC. There are other sections including 364A IPC which offence is not covered by such Hon'ble High Powered Committee.

As such, put up for arguments whether criteria for both such offences/sections is to be satisfied independently in order to eligible for such indetrim bail on criteria or not.

At request, put up for 01.06.2021.

Further, reply /status report, if any filed be supplied to learned counsel for accused through electronic mode.

**NAVEEN
KUMAR
KASHYAP**

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:49:36 +05'30'

**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application

**State v. Shiv Kumar
FIR NO:491/2017
PS: Timarpur
U/S:302,304-I,34 IPC**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

**Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Ms. Devika Gaur, Ld. Counsel for accused through VC.**

It is submitted that accused is already released from Jail. As such, present application be dismissed as withdrawn.

Heard. Allowed.

Present application is dismissed as withdrawn accordingly.

Copy of this order be sent to IO/SHO concerned, Jail Superintendent concerned and Ld. Secretary, DLSA Central through electronic mode.

NAVEEN Digitally signed
KUMAR by NAVEEN
KASHYAP KUMAR KASHYAP
Date: 2021.05.20
18:49:47 +05'30'

**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application

**State v. Danish Ali
FIR NO:147/17
PS: Nabi Karim
U/S:342,370,374 IPC**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

**Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Harsh Yadav, Ld. Counsel for accused through VC.**

At request, present application is dismissed as withdrawn.

Copy of this order be sent to IO/SHO concerned, Jail Superintendent concerned, DLSA , Central through electronic mode.

**NAVEEN
KUMAR
KASHYAP**

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20 18:49:58
+05'30'

**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application

**State v. Krishan
FIR NO:36/2019
PS: Bara Hindu Rao
U/S:363,376(D),366-A IPC and 6 POCSO Act**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Insp. Lalita Rawat is present through VC.
Sh. Vikas Ahlawat, Ld. Counsel for accused/applicant through VC.
Ms. Kirti Attri, Ld. Counsel for victim from DCW through VC.

Reply filed by IO dated 19.05.2021 on this interim bail application based on merit/facts.

As section involved is 376(D) IPC, accused does not fall under relaxed criteria of interim bail

But Ld. Counsel wants to address arguments on merit/facts. As such, copy of reply be supplied to learned counsel for victim as well as to the accused.

Put up for arguments on merit/facts on the present interim bail application on 22.05.2021.

**NAVEEN
KUMAR
KASHYAP** Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:50:09 +05'30'
**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application

State v. Karan @ Raj Karan @ Bittoo
FIR NO:303/14
PS:Subzi Mandi
U/S: 302,307,120B IPC

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Jitender Sethi, Ld. Counsel for accused through VC.
Insp. Ashish Sharma on behalf of Insp. Rajesh Kumar through VC.

It is submitted that reply was filed on 18.05.2021 but it appears that same was filed in physical form and not in soft copy thereof. In any case, it is the duty of concerned court staff/filing counter to place on record soft copy of the same before this court. Same is not placed so far. As such, issue notice to them to place the same.

Put up on 22.05.2021. Copy of the same be also supplied to learned counsel for accused who is even otherwise at liberty to collect the same through concerned court staff, if so desired.

**NAVEEN
KUMAR
KASHYAP** Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:50:21 +05'30'

(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021

Bail Application

**State v. Shahib Ahmed
FIR NO:239/2020
PS: Kashmere Gate
U/S: 376,506,IPC &
6 POCSO Act**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

**Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Divyesh Pratap Singh and Ms. Pratiksha Tripathi, Ld. Counsels
for accused through VC.**

This is an application for interim bail based on merit on the ground of illness of mother.

Reply dated nil filed by IO SI Minakshi. But such reply appears to be mechanical in nature and does not deals at all the facts/grounds mentioned in present interim bail application.

SI Minakshi is directed to file further reply particularly regarding medical condition of the mother of the accused. Copy of reply be also supplied to learned counsel for applicant.

Further, issue notice to victim through IO to appear through VC on the next date of hearing.

Put up on 22.05.2021 for further appropriate orders.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:50:34 +05'30'

**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application

State v. Rahul

FIR NO:34/2021

PS: Wazirabad

U/S: 376,328,506 IPC & 6 POCSO Act

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

**Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Ld. Counsel for accused through VC.
Ms. Kirti Attri, Ld. Counsel on behalf of victim from DCW through VC.**

An application dated 17.05.2021 filed by the accused for supplying copy alongwith documents.

Let the same be put up before concerned court of Sh. Sunil Kumar Sharma, Ld. ASJ for 05.06.2021.

**NAVEEN
KUMAR
KASHYAP** Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:50:47 +05'30'

**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application

**State v. Sahil
FIR NO:213/18
PS: Lahori Gate
U/S: 395,412,120B,34 IPC**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

**Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Shah Nawaj, Ld. Counsel for accused through VC.**

This is an application for interim bail based on High Powered Committee recommendations. Inter alia offence u/s 395 IPC is attracted in present case which is not covered by such High Powered Committee for the present accused as it is not the case of the accused that he is suffering from any of the illness so as fall under clause vii.

Further, on merit, the only ground stated that he is in JC for more than 2 ½ years and there is a spread of corona virus inside the jail also.

On perusal of the minutes of meeting dated 04.05.2021, it can be seen that appropriate directions already issued by Hon'ble High Court to the jail authority regarding containment of spread of corona virus and related issue. As such, this court is not inclined to grant interim bail on merit to the present applicant. **With these observations, present application is dismissed.**

Copy of this order be sent to IO/SHO concerned, Jail Superintendent concerned and Ld. Secretary, DLSA, Central through electronic mode.

NAVEEN
KUMAR
KASHYAP
(Naveen Kumar Kashyap)

Digitally signed by
NAVEEN KUMAR KASHYAP
Date: 2021.05.20 18:51:01
+05'30'

**ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application

**State v. Deepak
FIR NO: 60/17
PS: Roop Nagar
U/S: 392,397,457,411,34 IPC**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

**Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Pranay Abhishek, Ld. Counsel for applicant through VC.
SI Akash Deep PS Roop Nagar is present through VC.**

A reply filed by SI Sunny but same is not at all regarding grounds of present interim bail. As such, IO/SHO is directed to file reply based on grounds of present interim bail. Copy of present application be supplied to IO through electronic mode.

At request, put up for further report/arguments and appropriate orders for 22.05.2021.

Further, a copy of this order be supplied to both the sides through electronic mode.

**NAVEEN
KUMAR
KASHYAP** Digitally signed
by NAVEEN
KUMAR KASHYAP
Date: 2021.05.20
18:51:15 +05'30'
**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application

State v. Afroz Alam

FIR NO:218/2020

PS: Crime Branch

U/S: 22,29 NDPS Act and 63,65 Copy Right Act

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Neeraj Kumar Mishra, Ld. Counsel for applicant through VC.

This is an application for extension of interim bail on merit/facts.

A copy of original order dated 03.05.2021, vide which he was granted interim bail, is not placed on record. Further, an order dated 18.05.2021 is passed by Hon'ble High Court in Bail application no. 1717/21.

Heard.

Issue notice to IO to file copy of such Interim Bail order dated 03.05.2021. In the meanwhile, interim protection is extended till next date of hearing.

Put up on 24.05.2021 for further appropriate orders.

Copy of this order be given dasti to both the sides through electronic mode.

**NAVEEN
KUMAR
KASHYAP** Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:51:35 +05'30'
**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application

**State v. Akash Kumar
FIR NO:191/2019
PS:Karol Bagh
U/S: 302,307,120B,34 IPC**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

**Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
None for accused.**

Put up for appearance and further appropriate orders in terms of previous order for 28.05.2021.

**NAVEEN
KUMAR
KASHYAP** Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:51:52 +05'30'

**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application NO: 986/2021

**State v. Narender Pal Singh
FIR NO:146/2021
PS: Sarai Rohilla
U/S: 308,34 IPC**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

**Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Ms. Kanchan Sharma, Ld. Counsel for accused through VC.
None for IO/SHO concerned.**

Issue notice to IO/SHO concerned to file further reply/status report.

Interim protection, if any to continue till next date of hearing.

Put up on 29.05.2021.

**NAVEEN
KUMAR
KASHYAP**

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:52:05 +05'30'

**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application No. : 1298/21

**State v. Anil
FIR NO:142/2017
PS: Lahori Gate
U/S: 395,397,412,34 IPC &
25,27 Arms Act**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
None for accused.

Reply filed. Copy of the same be supplied to learned counsel for accused through electronic mode.

Put up for appearance of counsel for accused, arguments and appropriate orders on 27.05.2021.

**NAVEEN
KUMAR
KASHYAP**
(Naveen Kumar Kashyap)
**ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:52:18 +05'30'

Bail Application No. : 916 and 918

State v. Lakhi Chand and Saroj

FIR NO: 91/2021

PS: DBG Road

U/S: 408,120B IPC

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

**Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Ld. Counsel for accused through VC.**

Vide this common order, bail applications of applicants Lakhi Chand and Saroj are disposed of.

A reply dated 26.04.2021 is filed by SI Murari Lal from DBG Road, in which it is stated that present applicants are not required in this case and there is no involvement of them in the present case.

Heard.

In view of the same and , in considered view of this court, there is no occasion /grounds for granting relief u/s 438 Cr.P.C. as there is no reasonable apprehension of their arrest. **With these observations, present applications are disposed of.**

NAVEEN Digitally signed
by NAVEEN
KUMAR KUMAR KASHYAP
KASHYAP Date: 2021.05.20
18:52:31 +05'30'

(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021

Bail Application No. : 2259/2021

**State v. Akash
FIR NO:168/2021
PS: Kotwali
U/S: 392,397,34 IPC**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

**Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Alamine, Ld. Counsel for accused through VC.**

This is an application for regular bail u/s 392,397 IPC.

SI Ramesh Chand is also present through VC. It is clarified by IO that section 394 IPC added from very beginning itself.

Reply filed by IO.

Copy of the same be supplied to counsel for accused as section 394 IPC is added in the same.

At request put up for arguments and appropriate orders and supplying the copy to learned counsel for accused for 24.05.2021.

**NAVEEN
KUMAR
KASHYAP
(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:52:45 +05'30'

Bail Application No. : 1243

State v. Ulli Prabhakran Naidu

FIR NO: 20/2021

PS:New Delhi Railway station

U/S: 33 Delhi Excise Act

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

**Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
None for accused.**

Put up for appearance and purpose fixed on 28.05.2021.

NAVEEN

KUMAR

KASHYAP

(Naveen Kumar Kashyap)

ASJ-04/Vacation Judge

Central/THC/20.05.2021

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:52:57 +05'30'

Bail Application No. : 1277/2021

**State v. Mohd. Dilshad
CC NO: 09/2021
PS:HNZM (RPF)
U/S: 3 R.P. (UP) Act**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh.K.K. Sharma, Ld. Spl PP with IO Mahesh Meena through VC.
Sh. S.K. Bhardwaj, Ld. Counsel for accused through VC.

This is an application for anticipatory bail for accused Rajuddin Khan @ Raju Malik.

It is submitted by learned counsel for accused that he is falsely implicated in the present case. He is no more required and he is fully ready to cooperate with investigation, if any. It is further stated that co-accused has already granted regular bail.

On the other hand, it is submitted by Spl. PP for the state case property is yet to be recovered from the accused. It is further submitted that he is not cooperating with the investigation and search warrant also issued.

Heard.

The accused is directed to join investigation on 22.05.2021 at 2 pm and thereafter as and when so directed by IO.

Put up for further status report by IO and appropriate orders for 07.06.2021.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:53:13 +05'30'

**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application No. : 2403

**State v. Naseem
FIR NO: 86/21
PS:Civil Lines
U/S: 380,457,411,34 IPC**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

**Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Vinay Kumar proxy counsel for accused through VC.**

He seeks adjournment as main counsel is not available.

Put up for 28.05.2021.

NAVEEN Digitally signed by
KUMAR NAVEEN KUMAR
KASHYAP KASHYAP
Date: 2021.05.20
18:53:27 +05'30'

**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application No. :2398

**State v. Prince Tewatia
FIR NO: 227/20
PS:Wazirabad
U/S: 302,120B, 34 IPC**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

**Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Jitender Sethi, Ld. Counsel for accused through VC.**

Time sought by IO to verify the medical documents of the wife of the accused. Further, reply be filed accordingly.

Put up on 22.05.2021.

Issue fresh notice to IO/SHO concerned accordingly.

**NAVEEN
KUMAR
KASHYAP**
Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:53:42 +05'30'
**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application No. : 1114/21

**State v. Nilesh @ Kale
FIR NO: 307/20
PS:DBG Road
U/S: 392,394,395,412 IPC**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

**Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Lokesh Ahlawat, Ld counsel for accused through VC.
IO SI Manoj Kumar through VC.**

After some arguments, it is submitted by learned counsel for applicant that he wants to further argue the matter.

As such, at request, put up on 01.06.2021.

**NAVEEN
KUMAR
KASHYAP**
(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:53:57 +05'30'

Bail Bond of Parvesh Kumar Gandhi

**CC NO: 24/2017
ED v. Vineet Gupta etc.**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: None.

Put up for 05.06.2021 for appropriate orders.

**NAVEEN
KUMAR
KASHYAP
(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:54:13 +05'30'

Bail Bond of Sanat Kumar Jain

**CC NO: 24/2017
ED v. Vineet Gupta etc.**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: None.

Put up for 05.06.2021 for appropriate orders.

**NAVEEN
KUMAR
KASHYAP**

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:54:28 +05'30'

**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Anticipatory Bail Applications of

- 1. Rashpal Singh**
- 2. Vaibhav Sharma**
- 3. Mandhir Singh**

CC NO: 01/2021

ED v. M/s. Zenica Cars India Pvt. Ltd.

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

**Present: Sh. Vikas Pahwa, Ld. Counsel for applicant through VC.
Mohd. Faraz, Ld. Counsel for ED.**

It is stated by ED that reply is already filed. Same is also noted.

At request, put up on 07.06.2021.

NAVEEN Digitally signed
by NAVEEN
KUMAR KUMAR KASHYAP
KASHYAP Date: 2021.05.20
18:54:45 +05'30'
(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021

Bail Application

**State v. Gautam
FIR NO:70/2019
PS: Sarai Rohilla**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

**Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Mohd. Iliyas, Ld. Counsel for applicant through VC.**

**At request, put up for arguments and appropriate orders for
04.06.2021.**

**NAVEEN
KUMAR
KASHYAP**
(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:55:01 +05'30'

Bail Application

**State v. Ritesh @ Kapil
FIR NO:113/2018
PS:Pahar Ganj**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

**Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Kaushal Thakur and Sh. P.K. Garg, Ld. Counsels for applicant.**

This matter is taken up through virtual mode before Vacation court.

Put up before the regular court Judge on 05.06.2021. Previous order be complied afresh in the meanwhile.

**NAVEEN
KUMAR
KASHYAP**

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:55:18 +05'30'

**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application

State v. Munna Sheikh Mubarak

FIR NO:371/19

PS: Sarai Rohilla

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

**Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
None for accused.**

Put up for appearance and appropriate orders for 07.06.2021.

**NAVEEN
KUMAR
KASHYAP
(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:55:39 +05'30'

Bail Application

**State v. Daleep
FIR NO:58/2016
PS: Burari**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

**Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
None for accused.**

Put up for appearance and appropriate orders for 08.06.2021.

**NAVEEN
KUMAR
KASHYAP
(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:56:00 +05'30'

CA: 2380/21
Rohit @ Machhi v. State
FIR NO: 464/2018
PS: Sarai Rohilla

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Nishant Sharma, Ld counsel for appellatant through VC.

This is a criminal appeal.

At request, put up for 04.06.2021.

**NAVEEN
KUMAR
KASHYAP
(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:56:19 +05'30'

Bail Application NO: 997

**State v. Tajmul Hussain
FIR NO:347/2020
PS: Sadar Bazar
U/S:341,326,34 IPC**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Atin Chadha, Ld. Counsel for accused/ applicant through VC.

It is stated that interim protection was granted to him by the court.

Heard.

It is already 4.25 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.

Put up on 22.05.2021.

In the meanwhile interim protection, if any to continue.

NAVEEN
KUMAR
KASHYAP
(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:56:38 +05'30'

Bail Application NO: 2322

**State v. Souman @ Suman
FIR NO:95/2021
PS: Sadar Bazar**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Adl. PP for the state through VC.
Ld. Counsel for accused/ applicant through VC.

Heard.

It is already 4.25 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.

Put up on 28.05.2021.

NAVEEN Digitally signed by
KUMAR NAVEEN KUMAR
KASHYAP KASHYAP
Date: 2021.05.20
18:56:55 +05'30'

**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application NO:2068, 2069,2070,2072

**State v. Girish
Kavita Sharma
Hema Devi
Tika Ram
FIR NO: Not known
PS: CAW Cell**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Adl. PP for the state through VC.
Ld. Counsel for accused/ applicant through VC.

Heard.

It is already 4.25 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.

At request, put up on 07.06.2021.

NAVEEN
KUMAR
KASHYAP
(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021

Digitally signed
by NAVEEN
KUMAR KASHYAP
Date: 2021.05.20
18:57:14 +05'30'

Bail Application NO:2321

**State v. Mustaq Hussain
FIR NO: 49/21
PS: Chandni Mahal**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Adtl. PP for the state through VC.
Ld. Counsel for accused/ applicant through VC.

Heard.

It is already 4.25 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.

At request, put up on 22.05..2021.

**NAVEEN
KUMAR
KASHYAP**

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:57:33 +05'30'

**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application NO:2404

**State v. Sandeep
FIR NO: 319/20
PS: Nabi Karim**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Adtl. PP for the state through VC.
Ld. Counsel for accused/ applicant through VC.

Heard.

It is already 4.25 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.

At request, put up on 22.05.2021.

Report be called from Jail Superintendent concerned.

NAVEEN Digitally signed
KUMAR by NAVEEN
KASHYAP KUMAR KASHYAP
Date: 2021.05.20
18:57:54 +05'30'

**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application NO:2407

**State v. Prem Goyal
FIR NO: 0111/21
PS: Pahar Ganj**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Adl. PP for the state through VC.
Ld. Counsel for accused/ applicant through VC.

Heard.

It is already 4.25 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.

At request, put up on 21.05.2021.

**NAVEEN
KUMAR
KASHYAP**
(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:58:12 +05'30'

Bail Application NO:2410

**State v. Shiv Kumar
FIR NO: Not known
PS: Not known**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Adl. PP for the state through VC.
Ld. Counsel for accused/ applicant through VC.

Heard.

It is already 4.25 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.

At request, put up on 21.05.2021.

NAVEEN
KUMAR
KASHYAP

Digitally signed
by NAVEEN
KUMAR KASHYAP
Date: 2021.05.20
18:58:32 +05'30'

**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application NO:2411

**State v. Mohd. Saud Qureshi
FIR NO: 175/21
PS: Sadar Bazar**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Adtl. PP for the state through VC.
Ld. Counsel for accused/ applicant through VC.

Heard.

Report already filed. Copy be supplied through e-mail to counsel for applicant.

It is already 4.25 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.

At request, put up on 22.05.2021

**NAVEEN
KUMAR
KASHYAP** Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:58:52 +05'30'
**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application NO:2412

**State v. Ajeet
FIR NO: 129/21
PS: Kashmere Gate**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Adtl. PP for the state through VC.
Ld. Counsel for accused/ applicant through VC.

Heard.

It is already 4.25 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.

At request, put up on 24.05.2021.

**NAVEEN
KUMAR
KASHYAP**

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:59:13 +05'30'

**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application

**State v. Vinay
FIR NO: 29/19
PS: Crime Branch
u/s: 21,29 NDPS Act**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Amit Kr Rohela, Ld. Counsel for accused/ applicant through VC.

Heard.

Reply be called from IO.

It is already 4.25 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.

At request, put up on 22..05.2021.

**NAVEEN
KUMAR
KASHYAP**
(Naveen Kumar Kashyap)
**ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Digitally signed
by NAVEEN
KUMAR KASHYAP
Date: 2021.05.20
18:59:33 +05'30'

Bail Bond

State v. Vardani @ Raju
FIR NO: 09/2019
PS: Burari

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Mayank Punia, Ld. Counsel for accused/ applicant through VC.

No reply filed by IO.

It is already 4.25 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.

At request, put up on 24.05.2021.

Reply be called from IO.

**NAVEEN
KUMAR
KASHYAP**

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
18:59:55 +05'30'

(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021

Bail Application NO:990

**State v. Shivesh Thapa
FIR NO: 328/2019
PS: Crime Branch**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Adl. PP for the state through VC.
Ld. Counsel for accused/ applicant through VC.

Heard.

It is already 4.25 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.

At request, put up on 25.05.2021.

**NAVEEN
KUMAR
KASHYAP**

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
19:00:15 +05'30'

**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application NO:1032

**State v. Satpal Singh
FIR NO: 179/21
PS: Wazirabad**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
None for applicant.

Heard.

It is already 4.25 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.

At request, put up on 27.05.2021.

**NAVEEN
KUMAR
KASHYAP**
(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
19:00:38 +05'30'

Bail Application NO: 1029

**State v. Himanshu
FIR NO: 167/21
PS: Wazirabad**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
None for applicant.

Heard.

It is already 4.25 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.

At request, put up on 27.05.2021.

NAVEEN
KUMAR
KASHYAP

Digitally signed by NAVEEN
KUMAR KASHYAP
Date: 2021.05.20 19:01:00
+05'30'

**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application NO:2299

**State v. Luv Tyagi
FIR NO: 193/2020
PS: Wazirabad**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Ld. Counsel for applicant through VC.

Heard.

Copy of reply if any, be supplied to the counsel for accused side.

It is already 4.25 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.

At request, put up on 27.05.2021.

NAVEEN Digitally signed
by NAVEEN
KUMAR KUMAR KASHYAP
KASHYAP Date: 2021.05.20
19:01:21 +05'30'
(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021

Bail Application NO:1086

**State v. Deepak
FIR NO: 98/20
PS: Burari**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
None for applicant.

Heard.

It is already 4.25 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.

At request, put up on 24.05.2021.

NAVEEN Digitally signed
by NAVEEN
KUMAR KUMAR KASHYAP
KASHYAP Date: 2021.05.20
19:01:53 +05'30'
(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021

Bail Application NO:1107

State v. Devender Kumar Mishra

FIR NO: 7/21

PS: Crime Branch

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
None for applicant.

Heard.

It is already 4.25 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.

At request, put up on 25.05.2021.

NAVEEN Digitally signed
KUMAR by NAVEEN
KASHYAP KUMAR KASHYAP
Date: 2021.05.20
19:02:16 +05'30'
(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021

Bail Application NO:2414

**State v. Karnail Singh @ Kanna
FIR NO: 36/21
PS: Gulabi Bagh**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
None for applicant.

Heard.

It is already 4.25 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.

At request, put up on 27.05.2021.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
19:02:42 +05'30'

**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application NO:2413

**State v. Naseem Ahmed
FIR NO: 98/21
PS: Burari**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
None for applicant.

Heard.

Reply if any, be filed by IO through electronic mode.

It is already 4.40 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.

At request, put up on 22.05.2021.

NAVEEN Digitally signed
KUMAR by NAVEEN
KASHYAP KUMAR KASHYAP
Date: 2021.05.20
19:03:04 +05'30'
(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021

Bail Application NO:2408

**State v. Priya
FIR NO: 176/21
PS: Roop Nagar**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
None for applicant.

Heard.

It is already 4.40 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.

At request, put up on 21.05.2021.

**NAVEEN
KUMAR
KASHYAP**
(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021

Digitally signed
by NAVEEN
KUMAR KASHYAP
Date: 2021.05.20
19:03:26 +05'30'

Bail Application NO:2405

**State v. Pankaj
FIR NO: 720/20
PS: Burari**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
None for applicant.

Heard.

It is already 4.40 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.

At request, put up on 21.05.2021.

**NAVEEN
KUMAR
KASHYAP**

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
19:03:50 +05'30'

**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application NO:2406

**State v. Raj Kumar
FIR NO: 411/20
PS: Burari**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
None for applicant.

Heard.

It is already 4.40 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.

At request, put up on 25.05.2021.

**NAVEEN
KUMAR
KASHYAP** Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
19:04:14 +05'30'

**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application

State v. Munni @ moni
FIR NO: 292/14
PS: Rajender Nagar

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Ld. Counsel for applicant through VC.

Heard.

It is already 4.40 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.

At request, put up on 24.05.2021.

NAVEEN
KUMAR
KASHYAP
(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
19:04:41 +05'30'

Bail Application

**State v. Ram Gopal Rai
FIR NO: 97/2012
PS: Prashad Nagar**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Ld. Counsel for applicant through VC.

Heard.

It is already 4.40 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.

At request, put up on 22.05.2021.

NAVEEN Digitally signed
KUMAR by NAVEEN
KASHYAP KUMAR KASHYAP
Date: 2021.05.20
19:11:23 +05'30'

**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

Bail Application

State v. Ashish Kumar Bahuguna

FIR NO: 106/12

PS: Kamla Market

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Ld. Counsel for applicant through VC.

Heard.

It is already 4.40 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.o be dictated and pronounced in matters reserved for today. No time left.

At request, put up on 24.05.2021.

NAVEEN
KUMAR
KASHYAP Digitally signed
by NAVEEN
KUMAR KASHYAP
Date: 2021.05.20
19:11:48 +05'30'

(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021

Bail Application

**State v. Raju
FIR NO: 395/20
PS: Burari**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
None for applicant.

Heard.

It is already 4.40 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.

At request, put up on 24.05.2021.

NAVEEN Digitally signed
KUMAR by NAVEEN
KASHYAP KUMAR KASHYAP
Date: 2021.05.20
19:12:15 +05'30'
(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021

Bail Application

**State v. Seema
FIR NO: 97/2012
PS: Prasad Nagar**

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Ld. Counsel for applicant through VC.

Heard.

It is already 4.40 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.

At request, put up on 25.05.2021.

NAVEEN Digitally signed
KUMAR by NAVEEN
KASHYAP KUMAR KASHYAP
Date: 2021.05.20
19:12:43 +05'30'
(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021

Bail Application

State v. Maan Singh

FIR NO: 415/15

PS: Kotwali

20.05.2021

In view of directions of Hon'ble High Court vide Endst no. 257-288/RG/DHC/2021 dated 08.04.2021 and 2/R/RG/DHC/2021 dated 19.04.2021, case is taken up through VC.

Further, in view of order No. 765/30457-537/S.V/DHJS/Gaz./2021 dated 15.05.2021, bail applications are taken up by undersigned as Vacation Judge through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Gaurav Singhal, Ld. Counsel for applicant through VC.

Heard.

It is already 4.40 pm.

Around 125 bail matters are listed for today.

Orders are to be dictated and pronounced in matters reserved for today in the morning .As such no time left.

At request, put up on 05.06.2021.

**NAVEEN
KUMAR
KASHYAP**

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
19:13:13 +05'30'

**(Naveen Kumar Kashyap)
ASJ-04/Vacation Judge
Central/THC/20.05.2021**

**Bail Application of Harish Arora
FIR No.172/2019
PS: Kamla Market
State Vs Harish Arora**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None for accused.

IO SI Giriraj in person through VC.

Put up for appearance of counsel for accused and appropriate orders for

21/05/2021.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:07:55 +05'30'

**(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021**

Bail Application Savitri Devi
FIR No.: 143/2019
PS: Wazirabad
State Vs Deepak Kumar & others

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Learned counsel for the accused through VC.

This is an interim bail application based on criteria filed on behalf of applicant Savitri Devi.

After some arguments, it is stated by the counsel for the accused that the matter be listed before the regular concerned Court for 05/06/2021.

As such, the same be put up for further arguments before the concerned Court for **05/06/2021**.

NAVEEN KUMAR
KASHYAP

Digitally signed by NAVEEN
KUMAR KASHYAP
Date: 2021.05.20 20:08:17
+05'30'

(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021

**Bail Application of Naeem Ahmed
FIR No.: 129/2021
PS: Sarai Rohilla
State Vs Naeem Ahmed**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Sunil Kapoor, learned counsel for accused through VC.

Copy of reply be supplied to the counsel for the accused during the course of the day.

At request, put up before the Court concerned for **27/05/2021**.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:08:30 +05'30'

(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021

Bail Application Ajay @ Aju
FIR No.: 98/2018
PS: Sadar Bazar
State Vs Ajay @ Aju

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. Sanju Gupta, learned counsel for applicant through VC.

It is pointed out by the learned Addl.PP for the State that as per reply dated 19/05/2021 filed by SI Lalit Kumar, the date of arrest is 18/09/2020. As such, such accused is not covered under clause 'vii' as the same is less than 02 years.

Learned counsel for the accused Mr. Sanju Gupta seeks sometime to cross check the same.

Heard. Allowed.

Put up for further argument and order .

Put up for **24/05/2021**. In the meanwhile, copy of this reply be sent to counsel for applicant / accused through email.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:08:42 +05'30'

(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021

**Bail Application of Farman @ Rupesh
FIR No.: 84/2019
PS: Prashad Nagar
State Vs Farman @ Rupesh**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. Naveen Gaur, learned regular private counsel for applicant through VC.

This is an application seeking interim bail dated 18/05/2021. But it is stated by police officer Sanjay Kumar who is appearing on behalf of SHO that such accused has already been granted bail, which was moved through DLSA counsel and the same is granted yesterday only.

In view of the same, present application at request is dismissed as withdrawn.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:08:55 +05'30'

(Naveen Kumar Kashyap)

Vacation judge/ASJ-04/Central/20.05.2021

**Bail Application of Kunal
FIR No.: 176/2019
PS: Civil Lines
State Vs Kunal**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Learned counsel for applicant through VC.

This is an application seeking interim bail filed through counsel.

Reply filed .Copy of reply filed by IO be supplied to the counsel for accused during the course of the day through e-mail.

Further, IO is directed to file further parawise reply regarding the grounds of such interim bail and also appear through VC on the next date of hearing.

At request of counsel for accused, put up before the Court concerned who is the learned Vacation duty Judge for tomorrow i.e. **21/05/2021**.

NAVEEN Digitally signed
KUMAR by NAVEEN
KASHYAP KUMAR KASHYAP
Date: 2021.05.20
20:09:08 +05'30'

(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021

**Bail Application of Madan
FIR No.: 209/2017
PS: Karol Bagh
State Vs Madan**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Learned counsel for applicant through VC.

This is an application seeking interim bail inter-alia offence u/s 395 IPC. Same is not covered in the relaxed interim bail criteria of Hon'ble High Court, as it is not the case of accused that he is suffering from any of the illness as mentioned in clause 'vii' of relaxed criteria dated 04/05/2021.

Further, reply not filed.

Put up for reply *on merit* and appropriate order on the same and arguments for **24/05/2021**. Notice to IO / SHO concerned be issued accordingly.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:09:20 +05'30'

(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021

**Bail Application of Shiva
FIR No.: 243/2018
PS: Nabi Karim
State Vs Shiva**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. Kamaldeep, learned counsel for applicant through VC.

This is an application for interim bail based on criteria filed through counsel.

Reply not received from the Police Station concerned.

Issue notice to IO / SHO concerned to file reply, at request, for tomorrow itself i.e. **21/05/2021**.

Reply be filed particularly regarding previous involvement / conviction, if any, of the present accused.

NAVEEN Digitally signed
by NAVEEN
KUMAR KASHYAP
Date: 2021.05.20
KASHYAP 20:09:32 +05'30'

(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021

Bail Application of Vikash Singh Verma
FIR No.: 117/2016
PS: Sarai Rohilla
State Vs Vikash Singh Verma

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. Gurdeep Singh, learned counsel for applicant through VC.

This is an application for interim bail on merit on the ground that accused was granted interim bail earlier in 2020 but he could not surrender on time including because he was suffering from Corona infection. It is stated that he suffered from Covid-19 in April,2021.

Heard.

It may further be noted that as per the directions given by the Hon'ble Supreme Court /Hon'ble High Court, such accused was supposed to surrender by 15/03/2021 and despite that neither present accused was granted extension of such Interim bail nor he surrendered.

herefore, based on his conduct, this Court is not inclined to entertain the present application, particularly, when there are sufficient provisions in Jail for treatment of Corona Virus patients / inmates. Present application is dismissed .

As such, accused is directed to surrender forthwith, otherwise, NBWs be issued against such accused through IO / SHO concerned forthwith.

Copy of this order be sent to SHO concerned.

NAVEEN KUMAR KASHYAP
Digitally signed by NAVEEN KUMAR KASHYAP
Date: 2021.05.20 20:09:48 +05'30'

(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021

Bail Application of Mohsin Alam
FIR No.: 91/2018
PS: Kotwali
State Vs Mohsin Alam

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Akram Khan, learned counsel for applicant through VC.

One of the offence involved in the present case is 395 IPC which is not covered in the HPC criteria dated 04/05/2021 or 11/05/2021.

As such, at request of counsel for accused, reply of present interim bail application be supplied to him through electronic mode as he wants to go through the same and make submissions including on the grounds on which last time he was granted interim bail, copy of which is annexed with the present application.

At request, put up for tomorrow i.e. **21/05/2021** for appropriate orders.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:10:04 +05'30'

(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021

Bail Application No.: 1224/2021
FIR No.:105/2021
PS: Kamla Market
State Vs Javed

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. A.K. Sharma, learned counsel for applicant through VC.

Initially regular bail was pressed of such accused ,and then interim bail on criteria is pressed. Again regular bail on merit only is pressed for.

Put up for further arguments including regarding applicability of provisions of Essential Commodities Act. Put up for **28/05/2021**.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:10:20 +05'30'

(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021

**Bail Application No.: 784/
FIR No.:463/2020
PS: Timar Pur
State Vs Sumit @ Kalu**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Nikhil Maurya, learned counsel for applicant through VC.

This is regular bail application filed through counsel.

It appears that there is separate application for interim bail too for such accused . But now it is stated that they want to press only regular bail.

Reply to regular bail is not yet received.

Issue notice to IO to file reply by the next date of hearing.

At request, put up for reply, arguments and appropriate orders for **25/05/2021**.

**NAVEEN
KUMAR
KASHYAP** Digitally signed
by NAVEEN
KUMAR KASHYAP
Date: 2021.05.20
20:10:33 +05'30'

(Naveen Kumar Kashyap)

Vacation judge/ASJ-04/Central/20.05.2021

**Bail Application of Rajender Singh
FIR No.: 53/2017
PS: RM Subzi Mandi
State Vs Rajender Singh & others**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. Kamal Sharma, learned counsel for applicant through VC.

Put up for purpose fixed for **21/05/2021**.

NAVEEN Digitally signed
by NAVEEN
KUMAR KUMAR KASHYAP
KASHYAP Date: 2021.05.20
20:10:49 +05'30'

(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021

Bail Application of Vipin Sharma @ Vipin Kumar Sharma
FIR No.: 213/2018
PS: Lahori Gate

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None for applicant.

Reply filed by IO. Copy of the same be supplied to counsel for accused through electronic mode.

Put up for appearance of counsel for accused and for further appropriate orders in terms of previous order for **28/05/2021**.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR KASHYAP
Date: 2021.05.20 20:11:05
+05'30'

(Naveen Kumar Kashyap)

Vacation judge/ASJ-04/Central/20.05.2021

**Bail Application of Deepak
FIR No.:193/2019
PS: Prasad Nagar
State Vs Deepak**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. Virender alongwith Mr. B.K. Singh learned counsel for applicant through VC.

Reply not filed by concerned Jail Superintend.

Although reply filed by IO.

Issue fresh notice to Jail Superintend concerned for filing of reply by the next date of hearing.

Put up for reply, argument and appropriate order for **24/05/2021**.

**NAVEEN
KUMAR
KASHYAP**

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:11:21 +05'30'

(Naveen Kumar Kashyap)

Vacation judge/ASJ-04/Central/20.05.2021

Bail Application of Waem
FIR No.: 27/2020
PS: Timar Pur
State Vs Waseem

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. Vikas Kumar, learned counsel for applicant through VC.

It is stated that there is only one more criminal case pending against present accused i.e. case FIR No. 703/2018 in Meerut UP , inter alia u/s 302 IPC, in which he is on bail as per counsel for accused. It is further stated that in minutes of meeting dated 11/05/2021 of Hon'ble HPC, it is further clarified that if UTP falls under any of 11 clauses of minutes of meeting dated 04/05/2021 ,but he is involved in three or more criminal cases, then only his bail shall not be considered for interim bail based on interim bail criteria.

It is further submitted by the learned counsel for accused that there is only one other criminal case pending against such accused. Therefore, having regard to the clarification given in page no.5 of minutes of meeting dated 11/05/2021, he be granted bail as he is involved in less than 3 cases.

On the other hand, it is stated by the learned Addl.PP for State that case of the accused cannot fall under such HPC and has already been covered under main clause 'ix' of HPC dated 04/05/2021 as he is involved in another matter which is punishable for more than 07 years.

Put up for arguments including regarding this aspect and appropriate orders for

22/05/2021.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:11:38 +05'30'

(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021

**Bail Application No.: 784
FIR No.: 463/2020
PS: Timar Pur
State Vs Sumit @ Kalu**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None.

Put up with the connected matter for **25/05/2021**.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:11:59 +05'30'

(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021

**Bail Application of Nitin Kashyap
FIR No.: 62/2014
PS: Lahori Gate
State Vs Nitin Kashyap**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None for applicant.

Put up for appearance of counsel for accused and for appropriate orders for **24/05/2021**. Further, IO is directed to file reply by the next date of hearing.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:12:16 +05'30'

**(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021**

**Bail Application of Imran
FIR No.: 130/2019
PS: Chandni Mahal
State Vs Imran**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Rashid Hashmi, learned counsel for applicant through VC.
IO Raj Kumar is also present through VC.

Physical copy of reply filed. The copy of the same be supplied to the counsel for the accused through electronic mode.

Put up for arguments and appropriate orders for **05/06/2021**.

It is further noted that accused is involved in 10 other criminal matters.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:12:35 +05'30'

(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021

**Bail Application of Rahim @ Naim @ Langra
FIR No.: 161/2020
PS: Kashmere Gate
State Vs Rahim @ Naim @ Langra**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None for applicant.

Put up for appearance of counsel for accused, argument and for appropriate orders for **05/06/2021**.

NAVEEN
KUMAR
KASHYAP

Digitally signed
by NAVEEN
KUMAR KASHYAP
Date: 2021.05.20
20:12:52 +05'30'

(Naveen Kumar Kashyap)

Vacation judge/ASJ-04/Central/20.05.2021

**Bail Bond of Bunty
FIR No.: 190/2013
PS: Rajender Nagar
State Vs Deepak & others**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None.

Put up for purpose already fixed for **05/06/2021**.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:13:12 +05'30'

(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021

**Regular bail of Chiraguddin
FIR No.:75/2017
PS: Darya Ganj
State Vs Chiraguddin**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None.

Put up for appearance / further proceedings for **07/06/2021**.

NAVEEN KUMAR
KASHYAP

Digitally signed by NAVEEN
KUMAR KASHYAP
Date: 2021.05.20 20:13:28
+05'30'

(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021

**Interim bail of Chiraguddin
FIR No.:75/2017
PS: Darya Ganj
State Vs Chiraguddin**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None.

Put up for appearance / further proceedings for **07/06/2021**.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:13:51 +05'30'

(Naveen Kumar Kashyap)

Vacation judge/ASJ-04/Central/20.05.2021

**Bail Application of Nitin Tokas
FIR No.: 215/2014
PS: Lahori Gate
State Vs Nitin**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None.

Supplementary reply already filed. Copy of the same supplied to the counsel for the accused.

Put up for appearance and for appropriate orders for **01/06/2021**.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:14:08 +05'30'

(Naveen Kumar Kashyap)

Vacation judge/ASJ-04/Central/20.05.2021

**Bail Application of Pradeep
FIR No.: 215/2014
PS: Lahori Gate
State Vs Pradeep**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. Anuj Arya, learned counsel for applicant through VC.

At request, put up before learned Trial Court for regular hearing of this matter for **04/06/2021**.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:14:26 +05'30'

**(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021**

Bail Application of Mohd. Naseem @ Kaka
FIR No.: 408/2016
PS: Darya Ganj
State Vs Mohd. Naseem @ Kaka

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Learned counsel for accused through VC.

Learned counsel for accused has stated that he wants to withdraw the present bail application as accused has already been released on bail from Jail by the Jail Authority itself as reported by the counsel for accused.

Heard. Allowed.

As such, the present application is dismissed as withdrawn.

NAVEEN KUMAR
KASHYAP

Digitally signed by NAVEEN
KUMAR KASHYAP
Date: 2021.05.20 20:14:45
+05'30'

(Naveen Kumar Kashyap)

Vacation judge/ASJ-04/Central/20.05.2021

**Bail Application of Happy Kapoor
FIR No.: 137/2017
PS: Timar Pur
State Vs Happy Kapoor**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Learned counsel for applicant through VC.

As per the reply, applicant / accused is involved in 7 other matters.

As such, at request, put up for arguments on interim bail on merit for

25/05/2021.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:15:03 +05'30'

(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021

FIR No.: 37/2021
PS: Sadar Bazar
State Vs Rahul @ Hari & others

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

Fresh case received.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

None.

Put up before the Learned Principal District & Sessions Judge(HQs) Delhi for appropriate orders / directions for **06/06/2021**.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:15:27 +05'30'

(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021

Bail Application No.:
FIR No.:97/2019
PS: Crime Branch
State Vs Sarfaraj

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Learned counsel for applicant through VC.

It is argued that he was granted interim bail on various occasions and he never misused his liberty; that he has three minor children to look after; that he be granted interim bail accordingly on merit.

On the other hand, it is submitted by learned Addl.PP that no date of surgery of his wife is fixed so far. Further, it is stated that the offence involved is serious in nature. The concerned Court of Ms. Neelofer Abida Parveen, ASJ Central Delhi is holding Court tomorrow. As such, it would be appropriate that the matter be put up before the Court Concerned / regular Court as record / TSR which is not available today.

As such, put up for tomorrow i.e. **21/05/2021**.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:16:17 +05'30'

(Naveen Kumar Kashyap)

Vacation judge/ASJ-04/Central/20.05.2021

Bail Application No.: 2344
FIR No.: 188/2021
PS: Karol Bagh
State Vs Dipesh

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

argument heard.

Put up for orders at 5:00 PM

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:16:37 +05'30'

(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021

5:10 PM

Certain clarification required whether sections of essential commodities are attracted or not.

Put up for further arguments order on **24/05/2021**.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:16:56 +05'30'

(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021

**Bail Application No.: 1255/2021
FIR No.:49/2021
PS: Pahar Ganj
State Vs Arjun Malviya**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

It is stated that the victim is available through VC. IO is also available through VC. Counsel is also available. But in view of the nature of the offence, the matter is to be heard in camera separately . As such, matter is passed over as there are about 125 bail matters listed for today .

NAVEEN
KUMAR
KASHYAP

Digitally signed
by NAVEEN
KUMAR KASHYAP
Date: 2021.05.20
20:17:20 +05'30'

(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021

At 5:11 AM

There were about 125 bail matters listed today. No time is left to take up the present matter. As such, put up for **26/05/2021**.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:17:41 +05'30'

(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021

Bail Application No. 2039/2021
FIR No.: 463/2020
PS: Timar Pur
State Vs Rahul @ Juddi
U/s 307, 34 IPC & 25 & 27 Arms Act

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Learned counsel for the accused through VC.

Vide this order bail application of Rahul @ Juddi is disposed off.

In nutshell, it is argued by the counsel for the accused that he was not even present at the spot of alleged incident. That he was only sitting on the alleged scooter involved in the incident. It is further argued that that he is arrested later on from his home. It is further stated that there is previous enmity between complainant and applicant and as such, he is falsely implicated in this case. That he is in JC since 30/12/2020.

On the other hand, it is argued by learned Addl.PP for the State that such accused is identified by the complainant at the spot. That accused even threatened the complainant during such incident. That he may tamper with the evidence; threaten the witness. As such, present application is strongly opposed.

I have heard both the sides and gone through the record.

Having regard tot he manner in which offence in question is committed and the fact that the accused may threaten / influence the witness, who are yet to be examined ,this court is not inclined to grant the bail at this stage. With these observations, present application is dismissed.

In these circumstances, present application stands disposed of. Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN
KUMAR
KASHYAP

Digitally signed by NAVEEN
KUMAR KASHYAP
Date: 2021.05.20 20:18:04
+05'30'

(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021

Bail Application No.: 1288/2021
FIR No.: 263/2019
PS: Crime Branch
State Vs Pradeep Kattamori
U/s 420, 467, 468, 471, 419, 120B, 34 IPC

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Gopal Sharma, learned counsel for accused through VC.

Learned counsel for accused pressed only interim bail for accused for the time being on merit / facts.

Heard.

It is submitted that he was granted interim bail earlier by Court of Learned MM and he never misused the same. His regular bail was dismissed by learned CMM on technical ground that MM Court is not competent to deal with bail relating to offence u/s 467 IPC. It is further stated that he duly surrendered after availing bail earlier. That alleged victims are already compensated and the mater already compromised. As such, it is prayed that he be granted interim bail for 03 months in such pandemic condition.

This Court do not find the reason given by the learned counsel for accused sufficient having regard to the purpose and object of interim bail ,No present,current convincing ground stated why interim bail be granted ,and at best good conduct of accused in past is stressed ,which can one of the factor in deciding regular bail . With these observations present application for interim bail is dismissed.

In these circumstances, present application stands disposed of. Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20 20:18:29
+05'30'

(Naveen Kumar Kashyap)

Vacation judge/ASJ-04/Central/20.05.2021

Bail Application No.: 2401
FIR No.: 407/2020
PS: Roop Nagar
State Vs Abhishek Kumar
U/s 498A, 306, 302, 201, 34 IPC

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Learned counsel for applicant through VC.

This is an application for interim bail on merit. It is submitted that regular bail is already rejected. It is further submitted that undisputedly there are two small children of aged about 7 & 8 years of accused. They are suffering from high fever and advised RTPCR test as servant in the house has history of Covid 19 infections. That old parents of the accused are not in house and infact in home isolation already. Further, father of the accused as well as mother are old aged. As such, there is no one in the family to take care of ailing children. As such, it is prayed that accused be granted interim bail for 90 days.

On the other hand, it is submitted by the Addl.PP that parents of such accused can take care of the children. It is further argued that *Mausi* of such children is also there to look after them. It is further stated that offence involved is 302 IPC and is serious in nature. As such, present interim bail application is strongly opposed.

Heard.

As the present application is for interim bail, merit of the case and what offence is made out need not to be gone in detail and Court is supposed to proceed based on offence mentioned in the chargesheet. Further, it is pointed by learned counsel for accused, which is not countered by the IO, that at present *Mausi* of such children is not in Delhi so as to look after them. Further, age of such Naana / Naani of such children appear to be above 65 years. Further, it is not in dispute that maid of the house already tested positive for corona infection. Further as per the latest position, even children are prone to corona virus infection. Further present accused is not involved in any other criminal case, as per record. Under these circumstances, present accused is granted interim bail on merit / facts for three weeks from

the date of his release from JC to look after such children and make suitable alternative arrangements for their medical and other needs, ***subject to furnishing personal bond in the sum of Rs.25,000/- with one surety of the like amount to the satisfaction of Trial Court.***

In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :

- i) applicant shall not flee from the justice;***
- ii) applicant shall not tamper with the evidence;***
- iii) applicant shall not leave country without permission;***
- iv) applicant shall convey any change of address immediately to the IO and the court;***
- v) applicant shall also provide his/her mobile number to the IO;***
- vi) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;***
- vii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.***
- viii) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.***

After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.

With these observations and directions, present application is allowed.

Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:19:00 +05'30'

(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021

Bail Application No. 2383
FIR No.: 41/2018
PS: Kashmere Gate
State Vs Waseem
U/s 392, 397, 379, 411, 34 IPC & 27, 54, 59 Arms Act

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Learned counsel for the applicant / accused through VC.

This is application for grant of interim bail.

Heard.

As per reply dated 18/05/2021 filed by IO ASI Rajender Kumar the offence involved are 392, 397, 411 IPC. It is further stated that such accused is involved in another offence u/s 323, 380, 458 IPC in case FIR No. 125/11. As such, the other offence in which he is involved is punishable for imprisonment for not more than 07 years.

As such, as present accused is in JC since February, 2018, he satisfied the condition of clause No.'v' of the HPC criteria dated 04/05/2021.

Therefore, having regard to the criteria of Hon'ble High Powered Committee meeting dated 11/05/2021 based on clause 'v', **he is granted interim bail for a period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned.**

In the facts and circumstances of present case and the submissions made by learned Addl.PP the following conditions are also imposed on present accused for such interim bail :

- i) applicant shall not flee from the justice;***
- ii) applicant shall not tamper with the evidence;***
- iii) applicant shall not threaten or contact in any manner to the prosecution***

Contd. /-

:2:

FIR No.: 41/2018
PS: Kashmere Gate
State Vs Waseem

witnesses ,

- iv) applicant shall not leave country without permission;*
- v) applicant shall convey any change of address immediately to the IO and the court;*
- vi) applicant shall also provide his/her mobile number to the IO;*
- vii) applicant shall mark his /her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO / SHO concerned;*
- viii) applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) once in fifteen days, preferably on Monday between 10 a.m. to 5 p.m.*
- ix) Applicant shall keep his / her such mobile number 'Switched On' at all the time, particularly between 8 am to 8 pm everyday.*

After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.

With these observations and directions, present application is allowed.

Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:19:23 +05'30'

(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021

**Bail Application
FIR No.: 276/2016
PS: I.P. Estate
State Vs Irfan**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. Hari Krishan, learned counsel for accused through VC.

This is an application for interim bail.

It is argued that the matter is pending at PE for long. That he was granted interim bail based on High Power Committee criteria last year during pandemic. It is further argued that there is no one to look after his old aged mother and father. It is further stated that his wife is also not well. As such, it is prayed that he be granted bail for 90 days.

Heard.

As one of the section involved is 394 IPC which is punishable upto imprisonment upto life and it is not the case of accused that he himself is suffering from any of the medical condition mentioned in clause 'vi' of HPC criteria dated 04/05/2021. As such, he is not covered for relaxed interim bail criteria.

Further, this Court do not find sufficient reason to grant him interim bail on merit, including also because no details of the ailment of the mother and father including medical documents are not placed on record. With these observations, present application is dismissed.

In these circumstances, present application stands disposed of. Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:19:44 +05'30'

**(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021**

Bail Application of Imran @ Akhtar Khan
FIR No.:227/2020
PS: Wazirabad
State Vs Imran @ Akhtar Khan
U/s 302 IPC & 25 Arms Act

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Learned counsel for the applicant through VC.

Mr. Ravi Rai is also present on behalf of complainant through VC.

This is an application for interim bail on the ground that his mother is found to be corona positive on 10/05/2021. It is further stated that nobody else to take care of her in such serious condition. That father of applicant is about 64 years old and is in isolation. That sisters are already married . As such, there is no one to take care of ailing mother.

On the other hand it is argued by Ld. Advocate Mr. Ravi Rai that accused falsely submitted that his mother is suffering from corona infection since 10/05/2021. It is further submitted that infact there is suppression of facts in this regard and that she is in fact suffering from corona infection since 5th of May, and as such already recovered from the same. It is further submitted that present accused is a habitual offender and such ground is taken to come out of JC in order to threaten the witness.

Further, in reply filed by IO as also argued by learned Addl.PP that there is Chacha / uncle of accused who is residing at ground floor to take care of such mother and father, apart from three married daughter.

Heard.

As 15 days time since the mother of the accused infected from corona is over and the fact that there is uncle / Chacha living in same building apart from three married sister of accused and thus three son in laws, this Court do not find sufficient ground to grant interim bail to the accused, including having regard to the facts that he is also involved in other

Contd. . . . /-

:2;

FIR No.:227/2020
PS: Wazirabad
State Vs Imran Akhtar

criminal cases. As such, the same is dismissed.

In these circumstances, present application stands disposed of. Both side are at liberty to collect the order through electronic mode. ***Further a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.***

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:20:08 +05'30'

(Naveen Kumar Kashyap)

Vacation judge/ASJ-04/Central/20.05.2021

**Bail Application
FIR No.: 91/2020
PS: Gulabi Bagh
State Vs Deepak @ Deepu**

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Learned counsel for the accused through VC.

Heard.

But ,certain clarification is required regarding the grounds on which the present interim bail application is moved and whether reply is officially received through virtually mode.

Put up for tomorrow i.e. 21/05/2021.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2021.05.20
20:20:32 +05'30'

**(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021**

Bail Application
FIR No.: 251/2019
PS: Sarai Rohilla
State Vs Babloo

In view of the directions / order of Registrar General, Hon'ble High Court vide office order No.257-288/RG/DHC/2021 dated 08/04/2021 & Order No. 2/R/RG/DHC/2021 Dated 19/04/2021 the matter is taken up through VC.

Further, in view of the order No. 765/30457-537/S.V./DHJS/Gaz/2021 dated 15/05/2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

20.05.2021

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

Mr. Kamal Sharma, learned LAC for applicant through VC.

Another application by the accused himself through DLSA already taken up and allowed. As such, present application is dismissed as being infructious.

NAVEEN
KUMAR
KASHYAP

Digitally signed
by NAVEEN
KUMAR KASHYAP
Date: 2021.05.20
20:20:56 +05'30'

(Naveen Kumar Kashyap)
Vacation judge/ASJ-04/Central/20.05.2021